

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 2**  
**(IB)-1367(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd.

.... Petitioner

Vs.

C & C Construction Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 09.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant:-

Mr. Pulkit Deora, Ms. Arunima Bhattacharjee,  
Advs. for RP.

**ORDER**

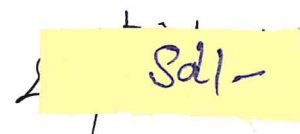
**CA-1242(PB)/2019:-**

The intimation with regard to the continuation of the IRP to function as RP as resolved in the 2<sup>nd</sup> meeting of CoC held on 14.06.2019 vide agenda item no. 2 passed by 96.04 % voting share, is taken on record subject to all just exceptions.

The application stands disposed of.

 Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

 Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-1367(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd.

..... Petitioners/Applicant

v.

C & C Construction Ltd.

..... Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 09.07.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Mr. Pulkit Deora, Adv.

**ORDER**

**CA-1248(PB)/2019**

Notice of the application.

Mr. Pulkit Deora, Ld. Counsel for the Resolution Professional accepts notice. A copy of the paper book has been handed over to him.

Reply to the application be filed within one week with a copy in advance to the counsel for the applicant.

List for arguments on 18.07.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**